

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.210- CP(IB)/124(AHM)2022  
with  
ITEM No.211-IA/513(AHM)2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Uma Rakeshkumar Shah  
(Personal Gaurantor)

.....Applicant

.....Respondent

**Order delivered on 04/12/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Atul Sharma Proxy Advocate for  
Mr. Kuldeep K. Adesara, Advocate

For the Financial Creditor : Mr. Vinay Bairagya, Advocate.

**ORDER**

Ld. Proxy Counsel for the applicant sought for an adjournment to comply with the earlier order. Hence, matter stands adjourned.

List the matter on 15.12.2023

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**